

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 44/09 scheduled to be held on 27.01.2009 but actually held on 03.02.2009.

The Meeting No. 44/09 of Norms Committee-II was held on 03.02.2009 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. N.L. Goswami, Sr. DO	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 90/9/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status: Case Added
	HQ File :01/83/050/00262/AM09/	RLA File :35/21/040/00022/AM09/	Lic.No/Date:3510023523 15.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

2	Case No.:2/44/81-ALC2/2008	Party Name:SHAKTHI DATA CABLES	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00662/AM09/	RLA File :25/24/040/00004/AM09/	Lic.No/Date:2510002204 13.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

3	Case No.:1/44/81-ALC2/2008	Party Name:A PLUS PROJECTS & TECHNOLOGY (P) LTD.	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00661/AM09/	RLA File :31/24/040/00263/AM09/	Lic.No/Date:3110036891 05.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

4	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

5	Case No.:4/44/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00664/AM09/	RLA File :31/24/040/00265/AM09/	Lic.No/Date:3110036929 07.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

6	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

7	Case No.:6/44/81-ALC2/2008	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00666/AM09/	RLA File :34/24/040/00176/AM09/	Lic.No/Date:3410023178 09.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

8	Case No.:7/44/81-ALC2/2008	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00667/AM09/	RLA File :07/21/040/01033/AM09/	Lic.No/Date:0710062324 09.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

9	Case No.:8/44/81-ALC2/2008	Party Name:CONTROL INFOTECH PRIVATE LIMITED	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00668/AM09/	RLA File :07/24/040/00563/AM09/	Lic.No/Date:0710062325 09.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

10	Case No.:9/44/81-ALC2/2008	Party Name:SHETRON LTD	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00669/AM09/	RLA File :07/24/040/00556/AM09/	Lic.No/Date:0710062327 09.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

11	Case No.:11/44/81-ALC2/2008	Party Name:COPPER STRIPS PVT LTD	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00671/AM09/	RLA File :11/24/040/00065/AM09/	Lic.No/Date:1110019365 12.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

12	Case No.:10/44/81-ALC2/2008	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00670/AM09/	RLA File :07/24/040/00542/AM09/	Lic.No/Date:0710062372 13.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

13	Case No.:12/44/81-ALC2/2008	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00672/AM09/	RLA File :34/24/040/00182/AM09/	Lic.No/Date:3410023188 13.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

14	Case No.:13/44/81-ALC2/2008	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00673/AM09/	RLA File :31/24/040/00277/AM09/	Lic.No/Date:3110037023 15.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

15	Case No.:15/44/81-ALC2/2008	Party Name:MINDARIKA PVT. LTD.	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00675/AM09/	RLA File :05/24/040/00613/AM09/	Lic.No/Date:0510234534 15.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

16	Case No.:14/44/81-ALC2/2008	Party Name:HALLMARK STEEL PVT. LTD.	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00674/AM09/	RLA File :03/94/040/00922/AM09/	Lic.No/Date:0310502515 16.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

17	Case No.:16/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00676/AM09/	RLA File :03/95/040/00691/AM09/	Lic.No/Date:0310502559 16.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.

18	Case No.:17/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00677/AM09/	RLA File :03/95/040/00693/AM09/	Lic.No/Date:0310502563 16.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

19	Case No.:18/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00678/AM09/	RLA File :03/95/040/00533/AM09/	Lic.No/Date:0310502571 16.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

20	Case No.:19/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00679/AM09/	RLA File :03/95/040/00532/AM09/	Lic.No/Date:0310502575 16.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

21	Case No.:20/44/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00680/AM09/	RLA File :11/24/040/00054/AM09/	Lic.No/Date:1110019426 19.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.

22	Case No.:23/44/81-ALC2/2008	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00683/AM09/	RLA File :13/24/040/00022/AM09/	Lic.No/Date:1310027914 19.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

23	Case No.:21/44/81-ALC2/2008	Party Name:PROINS TECHNOLOGIES PVT LTD,	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00681/AM09/	RLA File :07/21/040/01039/AM09/	Lic.No/Date:0710062446 20.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

24	Case No.:22/44/81-ALC2/2008	Party Name:S.P.FABRICATORS PVT.LTD.	Meet No/Date:44/81-ALC2/2008 27.01.2009	Status:Case Added
	HQ File :01/81/050/00682/AM09/	RLA File :03/95/040/00859/AM09/	Lic.No/Date:0310503213 20.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

Case No. A-18	M/S Zenstar Impex, Mumbai
Meeting No.44/81	F.No.01/81/162/411/AM09/DES-II
Dated 27-01-2009	RLA F.No.03/95/40/0242/AM09
	CIF value applied for A/A Rs.18,48,65,520/-

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 17.03.2009.

PART –AR - FRESH

Case No. AR -39	M/S Tata BP Solar India Ltd.Bangalore
Meeting No.44/81	F.No.01/81/162/556/AM09/DES-II
Dated 27-01-2009	Advance Licence No.0710019819 dt.18-03-2003
	RLA F.No.07/24/40/0549/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The committee observed that the case is under examination of DC(SSl). The case stands deferred and to be re-listed on 17.03.2009.

Case No. AR -40	M/S Tata BP Solar India Ltd.Bangalore
Meeting No.44/81	F.No.01/81/162/557/AM09/DES-II
Dated 27-01-2009	Advance Licence No.0710021497 dt.02-06-2003
	RLA F.No.07/24/40/00032/AM04

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The committee observed that the case is under examination of DC(SSl). The case stands deferred and to be re-listed on 17.03.2009.

Case No. AR -41	M/S Proteck Circuit & Systems Pvt.Ltd.Chennai
Meeting No.44/81	F.No.01/81/50/306/AM07/DES-II
Dated 27-01-2009	Advance Licence No.0410083158 dt.27-07-2006
	RLA F.No.04/24/40/00125/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 17.03.2009.

Case No. AR -42	M/S Sterlite Industries (I) Ltd.Tuticorin
Meeting No.44/81	F.No.01/81/50/380/AM08/DES-II
Dated 27-01-2009	Advance Licence No.0310472456 dt.29-05-2008 And 0310472454 dt.29-05-2008
	RLA F.No.03/95/40/00374/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 03.02.2009. The committee decided to refer a copy of the application of the firm to DC(SSl) & M/o Mines for examination and comments. The case stands deferred and to be re-listed on 17.03.2009.
